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Title: The Minister of State in the Ministry of Home Affairs laid a statement regarding status of implementation of the recommendations contained in the 152nd Report of the Standing Committee on Home Affairs on "Revamping and Revitalization of Civil Defence in the country", pertaining to the Ministry of Home Affairs.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay the statement on the above subject in pursuance to rule 389 of the Rules of Procedure and Conduct of Business of Lok Sabha issued by the hon. Speaker, Lok Sabha vide Lok Sabha Bulletin Part-II dated September 1, 2004.

2. The Department related Parliamentary Standing Committee on Home Affairs has considered the action taken note furnished by the Ministry of Home Affairs on the 136th Report of the Committee examined the report and ATR submitted by Ministry of Home Affairs submitted to Lok Sabha on 3rd November, 2011.

3. The committee in its 152nd Report has made as many as 10 recommendations (Paragraph NOs. 1.2.4, 1.3.6, 1.4.5, 1.6.5, 3.1.9, 3.1.10, 3.2.8, 3.3.6, 3.4.7 and 4.1.6) in respect of which the Ministry of Home Affairs was required to take action.

4. The Ministry has accepted most of the recommendations contained in the report fully or with slight modifications. It may be mentioned that action taken by the Ministry in respect of number of recommendation are of continuing nature and necessary action has since been taken.

5. A detailed Statement showing the action taken / being taken with reference to the recommendations contained in various paragraphs of the 152nd Report of the Committee is laid on the Table.

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